

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/45/2019 in
ORIGINAL APPLICATION NO. 060/6/2019**

Chandigarh, this the 27th day of May, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Dr. Manoj Kumar aged about 47 years, Associate Professor in Sociology, Post Graduate Government College for Girls, Sector 11, Chandigarh (U.T) (Group-A).

....Petitioner

(By Advocate: Shri S.S. Pathania)

VERSUS

1. Sh. B.L. Sharma, IAS, Secretary Education, U.T. Administration Chandigarh, Deluxe Building, Sector 9, Chandigarh, (U.T.).
2. Sh. Rubinderjit Singh Brar, PCS, Director, Higher Education, Additional Deluxe Building, Sector 9, Chandigarh Administration, Chandigarh (U.T.).

....RESPONDENTS

(By Advocate: Shri Arvind Moudgil)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Arvind Moudgil, learned counsel appearing on behalf of respondents has placed on record a copy of order dated 17.5.2019 purported to be passed by the respondents in compliance to direction of this Tribunal as contained in its order dated 8.1.2019 in O.A. No. 60/0006/2019. He submits that the direction of this

Tribunal has been complied with, therefore, this C.P. has been rendered infructuous and may be disposed of as such.

2. Considering the fact that the order would not be prejudicial, to the rights of any of the parties, therefore, this C.P. is closed being satisfied.

Notice issued to respondents is discharged.

3. However, if the petitioner is still aggrieved he will be at liberty to challenge the order now passed by the respondents, if so advised, on original side.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 27 .05.2019

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